

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No 102
CP(IB)/364(AHM)2019

Order under Section 9 IBC

IN THE MATTER OF:

Silvassa Cement Products Pvt Ltd
V/s
Noor India Buildcon Pvt Ltd

.....Applicant

.....Respondent

Order delivered on ..19/07/2021

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Virendra Kumar Gupta, Hon'ble Member(T)

PRESENT:


For the Applicant : Mr. K. Gauravkumar, PCS.
For the Respondent : Mr. D.K. Trivedi, Advocate

ORDER

We direct the Corporate Debtor to file affidavit in reply within seven days without fail by serving copy to the other side and the applicant may file rejoinder within seven days thereafter.

Matter stands adjourned to 31.08.2021


(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)


(MADAN B GOSAVI)
MEMBER (JUDICIAL)